
Narinder Dev Batta Vs Sanjay Kumar Goyal

C.R. No. 7497 of 2010 (O and M)

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Nov. 17, 2010

Hon'ble Judges: Alok Singh, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Alok Singh, J.

Learned Counsel for the petitioner-tenant states that he has been instructed by the petitioner-tenant to withdraw this

petition. He further states that he has been instructed by the petitioner to undertake that petitioner shall hand over vacant physical peaceful

possession to the respondent -landlord on or before 31.05.2011. Learned Counsel for the petitioner further undertakes, on the instructions of the

petitioner, that mesne profits at the rate of agreed rent shall be paid to the respondent-landlord on or before 10th day of each and every month. He

further undertakes that entire arrears shall be paid within eight weeks from today.

2. Petition is dismissed as withdrawn. However, orders impugned shall not be executed against the petitioner-tenant till 31.05.2011 provided

petitioner furnishes undertaking in the shape of affidavit before the learned Rent Controller to the above effect within four weeks from today. It is

made clear if undertaking is not furnished or any breach thereof is committed, then eviction order shall be executed forthwith.